

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad 'A' Bench, Hyderabad

Before Shri Mahavir Singh, Vice President
And
Shri Manjunatha, G. Accountant Member

आ.अपी.सं / **ITA No. 886/Hyd/2019**
(निर्धारण वर्ष / Assessment Year: 2014-15)

ED & Tech International Ltd Hyderabad PAN:AABCV1500A	Vs.	Dy. CIT Circle 17(1) Hyderabad
(Appellant)		(Respondent)
निर्धारिती द्वारा / Assessee by:	Shri P Murali Mohan Rao, CA	
राजस्व द्वारा / Revenue by:	Shri Shiva Sewak, CIT(DR)	
सुनवाई की तारीख / Date of hearing:	16/05/2024	
घोषणा की तारीख / Pronouncement:	16/05/2024	

आदेश/ORDER

Per Manjunatha, G. A.M

This appeal filed by the assessee is directed against the order dated 28.03.2019 of the learned CIT (A)-1, Hyderabad, relating to A.Y.2014-15.

2. The learned Counsel for the assessee at the time of hearing made a submission at bar that since the application filed by the assessee before the NCLT has been admitted for

adjudication, the assessee wants to withdraw the appeal. The learned DR has no objection for withdrawal of the appeal by the assessee. Therefore, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 16th May, 2024.

Sd/- (MAHAVIR SINGH) VICE PRESIDENT	Sd/- (MANJUNATHA, G.) ACCOUNTANT MEMBER
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Hyderabad, dated 16th May, 2024

Vinodan/sps

Copy to:

S.No	Addresses
1	ED & Tech International Ltd, C/o P Murali & Co. CAs, 6-3-655/2/3 Somajiguda, Hyderabad 500082
2	Dy.CIT Circle 17(2) Hyderabad
3	Pr. CIT -1, Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order